

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No. 1092/2000

New Delhi this the 20th June, 2000

Hon'ble Sh. V.K. Majotra, Member(A)

(3)

In the matter of :

Sh. Rajeev Kumar son of
Sh. Jai Bhagwan,
R/p House No. 247,
V.P.O. Mitraon,
New Delhi-110043

.....Applicant

(BY Advocate Sh. L.D. Adlakha)

Versus.

1. The Government of National Capital Territory of Delhi,
Through its Chief Secretary,
5, Shamb Nath Marg,
Delhi-110054
2. The Deputy Director,
Education (Administration Branch)
District South West,
C-4, Vasant Vihar,
New Delhi-110067

.....Respondents

ORDER (Oral)

The learned counsel of the applicant states that respondents have been served on 13/14-6-2000. The respondents are absent despite service.

2. The learned counsel of the applicant has shown a copy of letter dated F.OE-54/DDE/Admn./SU/99/7057-61 dated 16.6.2000 issued by Government NCT of Delhi, the Deputy Director of Education, Distt. South West which is an appointment letter of the applicant to the post of T.G.T. (Hindi).
3. The main relief sought by the applicant in the present O.A. ~~is~~ ^{being} appointment as T.G.T. ~~is~~ ^{and} having been granted to the applicant as such the O.A. ~~is~~ ^{has} been rendered.

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(4)

infructuous, which is dismissed accordingly. However, the applicant will have the liberty to come up with a fresh O.A., in case he is not accorded seniority, pay and allowances from the date other persons selected alongwith him have been given these benefits.

V.K. Majotra

(V.K. MAJOTRA)
Member (A)

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